

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FIFTY-SECOND REPORT

(Presented on 27-4-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-second Report.

2. The Committee met on 25 April, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 75*) by Prof. P. J. Kurien.
- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 214*) by Shri Balasaheb Vikhe Patil.
- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 105*) by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill, 1988 (*Amendment of article 350A*) by Shri Shantaram Naik.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 29 April, 1988.

Examination of Constitution (Amendment) Bills

3 The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 75*) by Prof. P. J. Kurien.

The Bill seeks to amend article 75 of the Constitution with a view to provide that the Prime Minister shall not be removed from Office by the President so long as he enjoys the majority in the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 214*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to amend article 214 of the Constitution with a view to provide that the Central Government shall, within a period of five years, set up additional Benches of High Courts in each State keeping in view the area and population of a State and the cases pending in the High Court.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 105*) by Shri Shantaram Naik.

The Bill seeks to amend article 105 of the Constitution with a view to provide for the codification of parliamentary privileges within a prescribed time limit.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1988 (*Amendment of article 350A*) by Shri Shantaram Naik.

The Bill seeks to amend article 350A of the Constitution with a view to provide that the State shall provide facilities for instructions in mother tongue at the primary stage of education to all the children.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Sharad Dighe regarding nationalisation of Textile Industry. | 2 hours |
| (2) Resolution by Shri Dinesh Goswami regarding development of North-Eastern region. | 2 hours |
| (3) Resolution by Shri Matilal Hansda regarding pending projects of West Bengal. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Prof. P. J. Kurien and Sarvashri Balasaheb Vikhe Patil and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

M. THAMBI DURAI,

Chairman,

Committee on Private Members' Bills and Resolutions.

April 25, 1988

Vaisakha 5, 1910 (*Saka*)